

S. No.	Demand	Action taken by Government
2.	Amendment to the Medical Termination of Pregnancy Act, 1971.	The Government of India have taken with the State Governments/U.T. Admn. for eliciting their suggestions together with supporting justification for amendment of the Medical Termination of Pregnancy Act, Rules and Regulations so as to process them in a consolidated manner.
3.	Amendment to the Indian Medical Council Act, 1956.	The Medical Council of India which regulates education and practice in Modern Medicine is not in favour of introducing Indian Medicine in the syllabus of Modern Medicine including mixing up of these Systems. The Medical Council does not recognise Integrated Medical qualification for the purpose of the Indian Medical Council Act, 1956.
4.	Need of Integrated Medicine as National Medicine.	The present policy of Govt. of India is to initiate organised measures to enable each of these various systems of medicine and health care to develop in accordance with its genius.
5.	Representation to National Integrated Medical Association. (NIMA) in CCRAS etc. in consultation with NIMA.	There is no system of consultation with any partitcular association for nomination of members to the Central Council for Research in Ayurveda and Siddha. However, Scholars, Experts are associated with the CCRAS irrespective of their affiliation to various societies, associations.
6.	Recognition of Integrated Medical Practitioners under the Motor Vehicle (Amendment) Act, 1988 for issuing fitness certificates to Drivers & Conductors.	The Government have issued necessary communications to the State Transport Secretaries to authorise medical practitioners including those of the NIMA, if considered qualified, to issue the fitness certificates.

Children Park, India Gate

3251. SHRI DATTATRAYA BANDARU :

SHRI RAMESH CHAND TOMAR :

SHRI B. L. SHARMA 'PREM' :

SHRI VIRENDRA SINGH :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned 'A Risky Park for

Children to play' appearing in the Hindustan Times dated July 20, 1991 regarding ill maintenance of Children's Park, India Gate;

(b) if so, the reaction of the Government;

(c) the number of children injured during 1990-91 till date in the park; and

(d) the steps taken by the Government to improve the maintenance of the park ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) to (d) NDMC had reported that necessary steps have been taken for improving of services in the park. It is ensured that sandpits near the swings are adequate in number, depth and filling. Both the water taps are in working order. The patch grassing in the park has been completed. The tables and chairs in the library which were burnt during the agitation have been repaired and steps are being taken to replace the stolen tricycles. The wooden seats of swings are not proposed to be replaced by plastic seats which are slippery and fragile. Strict instructions have been issued to the staff for regular watering, mowing, removing of weeds and proper maintenance of the lawns. The display of aquarium in the grotto is done by a private firm, which is under dispute in the Court. No case of injury has been reported to NDMC.

Population of Sundargarh District, Orissa

3252. KUMARI FRIDA TOPNO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the rate of growth of the tribal population in Sundargarh district, Orissa is much higher than the rate of growth of population of the non-tribal population; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) As per Censuses conducted in 1971 and 1981 by the

Registrar General of India, the growth rate of the tribal population (24.59%) in sundargarh district, Orissa is not higher than the growth rate of non-tribal population (35.75%) during the decade 1971—81.

(b) Does not arise.

Alterations in DDA Flats

3253. SHRI LOKANATH CHOUHDURY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether any representation has been received from DDA flats Welfare Association, Saket, Delhi regarding encroachment of public land and unauthorised additions/alterations to DDA flats by first floor allottees;

(b) if so, the action taken or proposed to be taken by D.D.A. in this regard; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) The site mentioned by the Welfare Association, Saket, Delhi was inspected by the staff of the DDA and show cause notices for cancellation of allotment have been issued in cases of unauthorised addition/alterations by the allottees. Intimation has also been sent to Municipal Corporation of Delhi to remove unauthorised encroachments since the area has already been transferred to them.

(c) Question does not arise.